- (b) For procurement of all items of office consumption beyond ₹ 1 lakh to ₹ 25 lakh, where limited tenders are to be invited as per Rule 151 of the General Financial Rules 2005, Kendriya Bhandar among others shall also be invited to participate in such limited tenders, in case Kendriya Bhandar is functioning at the station. Other things being equal, Purchase Preference will be granted to Kendriya Bhandar, if the price quoted is within 10% of the L1 price and if Kendriya Bhandar is willing to match the L1 price. However, Kendriya Bhandar will be exempted from furnishing bid security (Earnest Money Deposit).
- (c) The dispensation has been accorded to Kendriya Bhandar in keeping with the objectives of the cooperative movement to ensure supply of goods and services to the consumers at the most economical and competitive prices.
- (d) to (f) No centralized data is maintained in regard to procurement made by the Ministry and its attached and subordinate offices which are spread across the country.

## 'Foreign Investment Through Participatory Notes'

†2083. SHRI RAVI SHANKAR PRASAD AND SHRI SHIVANAND TIWARI: Will the Minister of FINANCE be pleased to state :

- (a) whether it is a fact that foreign investment institutes also transact their business through Participatory Notes (P. Notes);
  - (b) if so, the details thereof;
- (c) the quantum of money invested by these institutes through these Notes in the country between April, 2011 to February, 2012; and
- (d) the percentage contribution it makes out of the total investment made by foreign institutes ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) There is no category of investors in India called foreign investment institutes. There is, however, a category called Foreign Institutional Investors (FIIs) which are Registered with SEBI. FIIs can issue participatory notes (PNs) as per SEBI (FII) Regulation 1995 [Clause 15 (A) and 20(A)]

(c) and (d) The investment details of Participatory Notes issued by FIIs between April 2011 to February 2012 as provided by SEBI are as under:

| Month   | Total value of PNs on Equity & Debt including PNs | Total value<br>of Assets<br>Under<br>Custody of | Total value of PNs on<br>Equity, Debt, derivatives as<br>a percentage of total value<br>of assets under custody |
|---------|---|---|---|
|         | on derivatives                                    | FIIs  |   |
|         | A   | В   | С   |
|         | [Rs. crore]                                       | [Rs. crore]                                     | (A as % of B)   |
| Apr-11  | 166,444   | 1,106,718                                       | 15.0  |
| May-11  | 211,199   | 1,081,996                                       | 19.5  |
| Jun-11  | 153,291   | 1,086,388                                       | 14.1  |
| Jul-11  | 150,141   | 1,077,096                                       | 14.0  |
| Aug-11  | 152,288   | 985,893   | 15.4  |
| Sept-11 | 175,291   | 979,164   | 17.9  |
| Oct-11  | 180,002   | 1,025,530                                       | 17.6  |
| Nov-11  | 179,035   | 938,098   | 19.1  |
| Dec-11  | 138,711   | 917,930   | 15.1  |
| Jan-12  | 151,956   | 1,043,130                                       | 14.6  |
| Feb-12  | 183,151   | 1,115,648                                       | 16.4  |

Source: SEBI.

## **Estimation of Black Money**

## †2084. SHRI RAVI SHANKAR PRASAD:

SHRI RAMCHANDRA PRASAD SINGH : Will the Minister of FINANCE be pleased to state:

- (a) whether Government has constituted a Committee of senior tax officers to estimate the quantum of Indian black money parked in the country and abroad;
  - (b) if so, the details thereof;
- (c) whether the Committee has also been entrusted responsibility to give detailed suggestions regarding generation of black money and launder it abroad;
  - (d) if so, the details thereof; and

<sup>†</sup> Original notice of the question was received in Hindi.